

**IN THE HIGH COURT OF JUDICATURE AT PATNA
CRIMINAL APPEAL (DB) No.952 of 2024**

Arising Out of PS. Case No.-200 Year-2003 Thana- DANAPUR District- Patna

Most Asha Devi Wife of Late Satyanarayan Sinha Resident of Village- Sarari,
PS- Shahpur, District- Patna, Bihar

... .. Appellant/s

Versus

1. The State of Bihar
2. Rit Lal Yadav, Son of Late Ramashish Rai, Resident of Kothwan, P.S.- Kha-
gaul, District- Patna, Bihar.

... .. Respondent/s

Appearance :

For the Appellant/s : Mr.Apurv Harsh, Advocate

For the State : Mr.Parmeshwar Mehta, Addl.P.P.

**CORAM: HONOURABLE MR. JUSTICE RAJEEV RANJAN PRASAD
and
HONOURABLE MR. JUSTICE ASHOK KUMAR PANDEY
ORAL ORDER**

(Per: HONOURABLE MR. JUSTICE RAJEEV RANJAN PRASAD)

4 17-12-2024 At the outset, learned counsel for the appellant sub-
mits that he has not mentioned the age of the respondent no.2 in
the cause title portion of the brief for the reason that the age of
the respondent is not mentioned in the trial court's judgment.

2. Taking note of the aforesaid submissions, we ignore
the defect for not recording the age.

3. The trial court's records have been received.

4. Issue notice to respondent no. 2 through both
modes i.e. under registered cover with A/D as well as by ordi-
nary process for which requisites etc. must be filed within one
week, failing which this appeal shall stand dismissed as against



the concerned respondent without further reference to a Bench.

5. This Court has been informed that the State of Bihar has preferred Govt. Appeal (DB) No.6 of 2024 and Govt. Appeal (DB) No.7 of 2024 against the impugned judgment. An another appeal preferred by the informant is Cr.Appeal (DB) No.952 of 2024 which is listed today.

6. Let all the appeals arising out of the impugned judgment be listed together on 17.02.2025 under the same heading maintaining their position.

(Rajeev Ranjan Prasad, J)

(Ashok Kumar Pandey, J)

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